

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).16830/2024

[Arising out of impugned final judgment and order dated 09-04-2024 in BA No. 274/2024 passed by the High Court of Uttarakhand at Nainital]

GURVEER SINGH ALIAS GARRY

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND

Respondent(s)

Date : 09-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Gaurav Agarwal, Sr. Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. T. Illayarasu, Adv.  
Mr. Yatharth Gupta, Adv.  
Mr. Hemant Khanna, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR  
Mr. Kumar Anurag Singh, Adv.  
Mr. Beenu Sharma, Adv.  
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned State counsel seeks and is granted two weeks' time to file the counter affidavit.
2. Post the matter for hearing on 24.01.2025.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR